

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19743/2021

(Arising out of impugned judgment and order dated 10-08-2021 in SA No. 200/2021 passed by the High Court of Judicature at Allahabad)

OM PRAKASH TATYA & ANR.

Petitioner(s)

VERSUS

RAM GOVIND & ORS.

Respondent(s)

(IA No. 155913/2021 - EXEMPTION FROM FILING O.T.)

Date : 08-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Himanshu Shekhar, AOR
Mr. M.L. Lahoty, Adv.
Mr. Paban K. Sharma, Adv.
Mr. Anchit Sripat, Adv.
Mr. Pranab Kumar Nayak, Adv.
Mr. Arvind Kumar, Adv.
Mr. Shanker Prasad, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gopal Singh, Adv.
Ms. Anjale Kumari, Adv.
Ms. Chhaya, Adv.
Mr. Tota Ram, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. M.L. Lahoty, learned counsel appearing for the petitioners.

When notice was issued in this case on 13.12.2021, status quo on the said property was ordered.

Learned counsel for the respondents (plaintiff) submits that the respondents do not wish to file any counter affidavit.

Leave granted.

Hearing expedited.

Interim order will continue during the pendency of the appeal.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR